

E. FIR No.000621/20
PS. Laxmi Nagar

22.08.2020

Present: Applicant, Sangeeta (through video conferencing).

Further reply to the application has been filed by the IO. Perused. As per the reply, it is stated that IO had inadvertently mentioned incorrect IMEI numbers in his previous report which is corrected in this report.

I have heard the applicant. Perused the record.

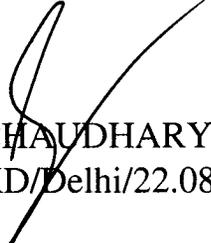
As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014** , case property may be released to the rightful owner after preparing detailed panchnama, taking photographs, valuation report and a security bond. Further, production of mobile should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of evidence.

In view of above IO/SHO is directed to release the mobile phone IMEI No. 868330049479811 and 868330049479829 to the applicant/owner on furnishing security / indemnity bond as per valuation of mobile phone make IMEI No. 868330049479811 and 868330049479829. Valuation shall be done prior to releasing the mobile phone to the applicant. A detailed panchnama shall be prepared after taking photographs of the mobile phone from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant.



Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to applicant through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/22.08.2020

E. FIR No.000247/20
PS. Laxmi Nagar

22.08.2020

Present: None.

Vide this order, I shall dispose of the application moved by applicant for release of mobile phone make VIVO ZI Pro, IMEI No. 862144045527176 and 862144045527172.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the abovesaid matters are taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused.

The IMEI numbers mentioned in the application is different from the IMEI numbers mentioned in the report of IO.

Put up on 24.08.2020 for clarification.

Copy of this order be sent to applicant/his counsel through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/22.08.2020

FIR No.282/20
PS. Laxmi Nagar

22.08.2020

Present: None.

Despite opportunity, no report/NOC filed by the accused. IO is now directed to take an undertaking/statement from the accused stating his no objection to the present application and file the same on NDOH.

Put up on 24.08.2020.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/22.08.2020

FIR No.114/20
PS. Laxmi Nagar

22.08.2020

Present: Sh. Dilshad Ali, Ld. Counsel for applicant (through video conferencing).

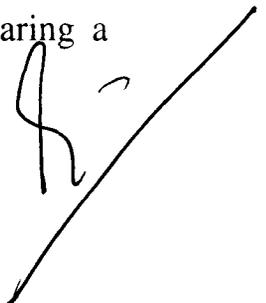
Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. DL-1RTA-7148 on superdari.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present matter is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. DL-1RTA-7148 to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of **Hon'ble High Court of Delhi titled as "Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014** , the said vehicle in question is released to the owner subject to following conditions:-

1. IO is directed to release the vehicle to the applicant after preparing a



detailed panchnama, taking photographs of the vehicle and valuation report.

2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.

3. Applicant is directed to furnish indemnity bond as per valuation of vehicle bearing no. DL-1RTA-7148 before IO/SHO concerned.

4. The investigation officer shall keep on record the permanent address and phone number of the applicant, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.

5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.

6. In case of applicant changing his address, he shall inform the IO regarding the same vide a written intimation.

7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.



(RENU CHAUDHARY)

MM-04/East/KKD/Delhi/22.08.2020

E. FIR No.00349/20
PS. Laxmi Nagar

22.08.2020

Present: Sh. Amit Jain, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of mobile phone make Redmi Note-8, IMEI No. 861182043769854 and 861182043769862.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present matter is taken up for hearing through video conferencing.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the mobile phone is not required by the police.

I have heard the applicant. Perused the record.

As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014** , case property may be released to the rightful owner after preparing detailed panchnama, taking photographs, valuation report and a security bond. Further, production of mobile should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of



evidence.

In view of above IO/SHO is directed to release the mobile phone make Redmi Note-8, IMEI No. 861182043769854 and 861182043769862 to the applicant/owner on furnishing security / indemnity bond as per valuation of mobile phone make Redmi Note-8, IMEI No. 861182043769854 and 861182043769862. Valuation shall be done prior to releasing the mobile phone to the applicant. A detailed panchnama shall be prepared after taking photographs of the mobile phone from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/22.08.2020

FIR No.015093/20
PS Laxmi Nagar
State Vs. Deepak

22.08.2020

Present: Ld. APP for the State (through video conferencing).
Sh. Rakesh Kumar, Ld. Counsel for applicant/accused (through video conferencing).

Vide this order, I shall dispose of the application moved by accused Deepak, seeking bail.

In view of the directions contained in the Office Order No.26/DHC/2020 Dated 30.07.2020, Order bearing No.322/RG/DHC/2020 Dated 15.08.2020 of the Hon'ble High Court of Delhi and office order no. 5757-5777/Judl.Br./East/KKD Dated 16.08.2020 of Ld. District & Sessions Judge, East, the present bail application is taken up for hearing through video conferencing.

Two similar bail applications have been moved on behalf of the applicant/accused Deepak in the same FIR No. 015093/20. One application dated 20.08.2020 is moved by Advocate Sh. Rakesh Kumar (vakalatnama filed) and another application is moved by Advocate Sh. A. K. Doharey (vakalatnama filed).

Ld. counsel Sh. Rakesh Kumar submits that the parents of the accused have telephonically authorized him to appear and argue on behalf of the accused and have provided the requisite documents to him for the present matter.



It is submitted that the accused/applicant was not 18 years of age on the day of the incident i.e. 03.07.2020. Copy of Adhar Card and School Leaving Certificate of the applicant/accused filed in support of the contentions. As per the said documents, the date of birth of the applicant/accused is 10.08.2020.

Heard and perused.

IO is directed to verify the said documents and the fact about the age of the applicant/accused and file a complete report on NDOH i.e. 25.08.2020. IO is directed to be present through video conferencing on NDOH.

Copy of this order be sent to Ld. Counsel for applicant/accused through electronic mode.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/22.08.2020